

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) : (a) to (f) A statement is laid on the Table of the House.

Statement

(a) Export duty on Jute Tarpaulin and Canvas at the rate of Rs. 200 per tonne and on certain varieties of twist and rope at the rate of Rs. 150 per tonne has been abolished on 22nd April, 1976.

(b) There have been complaints from time to time from Labour Unions regarding increase in the work load and some retrenchments/lay-off. There has not been any report regarding mass scale lay-off or retrenchment other than in the closed units. The managements however, claim that labour trouble has arisen because of their attempts at cost reduction as a measure of economy. There have also been cases of lock-out and closure in respect of a number of mills due mainly to financial and labour trouble.

(c) to (f) statement showing the names and the managements of the jute mills involved in lock-out/closure etc. together with number of workers, dues to Jute Corporation of India and Provident Fund and other statutory dues is attached. [See Appendix XCVI, Annexure No. 6]

Details relating to Provident Fund dues are maintained by the Provident Fund Commissioners. However, information to the extent available has been indicated.

Payment of C.C.A./H.R.A. to central Government employees

*60. SHRI N. H. KUMBHARE : Will the Minister of FINANCE be pleased to state :

(a) whether the Central Government employees working at Kamptee have represented to Government for payment of City Compensatory Allowance/House Rent Allowance from the 1st February, 1971 at the same rates as are applicable to such employees posted in Nagpur; and

(b) if so, what decision Government have taken on the representation ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) and (b) A statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) According to Central Government scheme of classification of towns for the purpose of grant of city compensatory allowance based on the recommendations of the Third Pay Commission and enforced from 1-11-1973, classification is determined with reference to the population of the Urban Agglomeration as shown in the 1971 Census Report. As Kamptee is a constituent unit of the Nagpur Urban Agglomeration, the Central Government employees working there have become entitled to city compensatory allowance with effect from 1-11-1973. The classification for the purpose of grant of house rent allowance is, however, determined with reference to the population of the concerned Municipality/ Corporation as shown in the 1971 Census Report. The population of Kamptee Municipality according to the 1971 Census being 53,412, it has been classified as 'C' Class town and Central Government employees working there are eligible to draw house rent allowance at 'C' Class rates only and not at Nagpur rates.

Complaints against the management of the Central Sericulture Research Station, Berhampore

40. SHRI SANAT KUMAR RAHA : Will the Minister of COMMERCE be pleased to state :

(a) whether Government have recently received any complaint against the management of the Central Sericulture Research Station at Berhampore;

(b) if so, what is the nature of the complaint; and